

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3355
ANSWERED ON:16.03.2011
EXEMPTION FROM RIGHT TO INFORMATION
Gowda Shri D.B. Chandre;Kodikunnil Shri Suresh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether under the Right to Information Act, 2005, certain information which is of secret nature which can harm the national interests or security have been exempted from public domain;
- (b) if so, the details thereof;
- (c) whether the Central Information Commission (CIC) has directed all the Ministries and Departments to make public all information/records which are not exempted under the RTI Act;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) & (b): Yes, Madam. Section 8(1) (a) of the Right to Information Act, 2005 exempts the disclosure of information, disclosure of which would prejudicially affect the sovereignty and integrity of India, the security, strategic, scientific or economic interests of the State, relations with foreign State or lead to incitement of an offence.
- (c): No, Madam.
- (d) & (e): Do not arise.